

[*Translation*]

Representation for Banning of Film on Balmiki

8266. SHRI SHEO SHARAN VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any representation to ban the film on Balmiki; and

(b) if so, the action being taken by Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) The Government has issued a direction to the Central Board of Film Certification to send the record of the film, if any, to Government under Section 6 of the Cinematograph Act, 1952.

[*English*]

Joint Project by KIOCL

8267. SHRI H.C. SRIKANTIAH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any proposal to set up a joint sector project by Kudremukh Iron Ore Company Limited with Steel Authority of India Limited at Mangalore;

(b) if so, the estimated quantity of hot briquetted iron to be produced under the above project; and

(c) when the above joint sector project is likely to be implemented?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) 0.75 million tonnes per year.

(c) At this stage the proposal is only for preparation of a Detailed Project Report (DPR). The precise implementation schedule will be known after the DPR has been prepared and when and if an investment decision is taken.

[*Translation*]

Wage Agreement in Manganese Ore (India) Ltd.

8268. PROF. MAHADEO SHIWANKAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received any representation on 27th December, 1989 regarding wage agreement concluded by Manganese Ore (India) Limited;

(b) if so, the details thereof; and

(c) the action taken or contemplated in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Yes, Sir, the main points raised in the representation are as follows:

(i) The wage agreement should be w.e.f. 1.4.1987 instead of 1.1.1989.

(ii) Wage agreement should be at par with other Mining Companies, namely coal, SAIL etc.

(iii) Wage agreement should include benefits of leave, LTC etc., as given